

File No: RCD-05007/1/2021-Regulatory-FSSAI-Part (5)
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety and Standards Act, 2006)
Regulatory Compliance Division
FDA Bhawan, Kotla Road, New Delhi – 110002
Food Safety Compliance System [FoSCoS – <https://foscos.fssai.gov.in>]

Dated, the 16th May, 2025

Order

Subject: Mandatory Submission of Closure Report on expiry of FSSAI License/Registration-reg.

All Food Business Operators (FBOs), whose FSSAI License / Registration has been expired during FY 2024-25 are hereby directed to mandatorily submit a **Closure Report**. This report must confirm that **no food business activity is being conducted at the respective premises on the expired FSSAI license / registration number or else, food businesses shall confirm whether new license / registration has been obtained**. FBOs are also required to provide specific reasons for **non-renewal of the FSSAI License**.

2. Further, for all future cases, when FSSAI License/Registration gets expired, the Food Business Operator is directed to submit the reasons for closure of business/non-renewal of License/Registration. Such submissions must be made through the **Food Safety Compliance System (FoSCoS) portal** by the concerned FBO. This step is part of regulatory compliance and is required for maintaining transparency and traceability in the licensing framework.

3. It shall be noted that operating a food business on expired FSSAI License/Registration shall be treated as a violation of Section 31 of the Food Safety and Standards Act, 2006, and may attract a penalty of up to Rs. 10 lakhs under Section 63.

4. It is to be noted that emails regarding '**Notice for closure of food business**' through Food Safety Compliance System [FoSCoS] are sent to FBOs upon expiry of FSSAI License / Registration. Food Businesses shall ensure that their email ids in the FoSCoS portal is up to date. A **User Manual** to file the reasons of non-renewal of License / Registration on the FoSCoS portal is enclosed for reference.

5. This issues with the approval of Competent Authority.

(Dr. Satyen Kumar Panda)

Executive Director (Compliance Strategy)

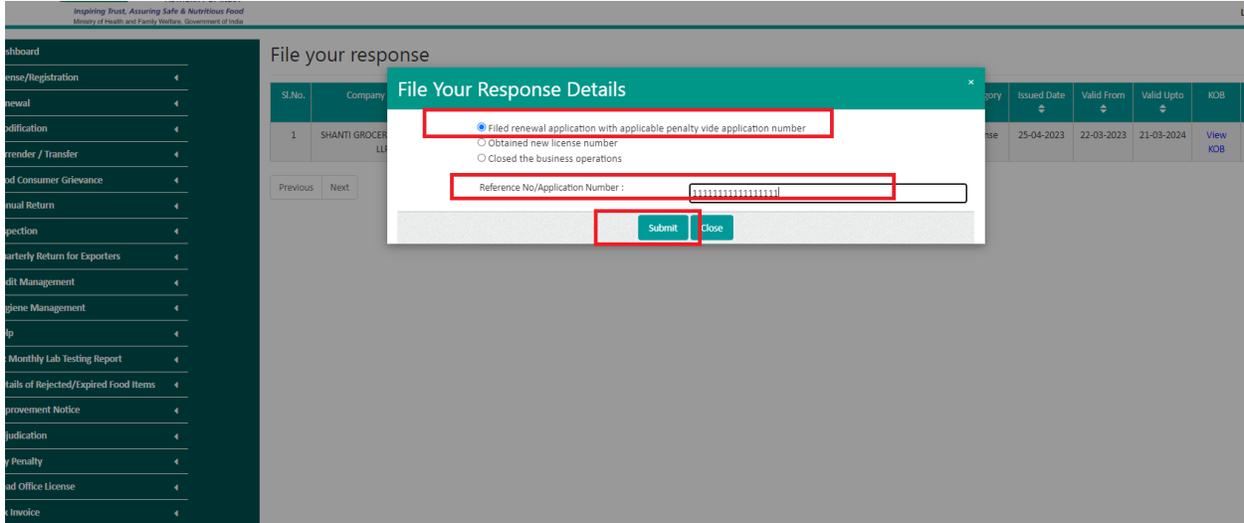
To –

1. All food business operators, food safety mitra
2. Commissioners of Food Safety and Directors, Regional Offices
3. IT Division, FSSAI – with a request to send an email to all FBOs whose license / registration has been expired during FY 2024-25

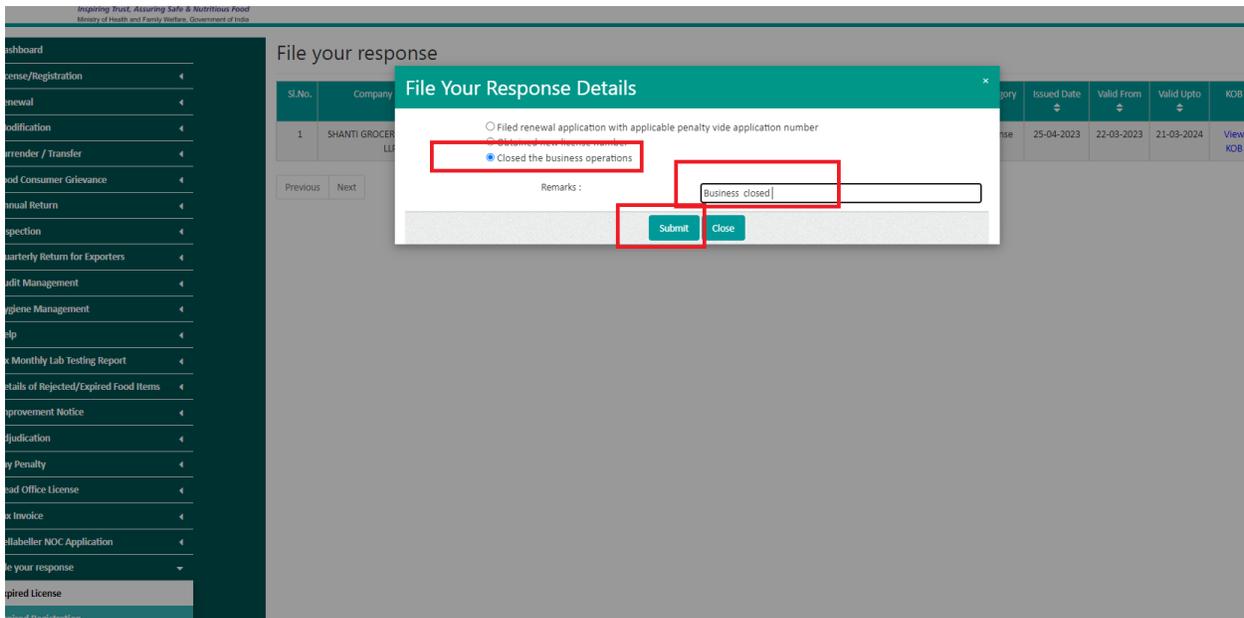
Copy to –

1. PA to CEO, FSSAI

3. FBO can choose 1 option out of 3 options and submit as shown in below image. After choosing option 1, FBO needs to fill reference no for renewal application and submit.



4.



5. After choosing option 2, FBO needs to fill in the license number and submit as illustrated below:

Ministry of Health and Family Welfare, Government of India

Dashboard

- License/Registration
- Renewal
- Modification
- Transfer / Transfer
- Consumer Grievance
- Annual Return
- Section
- Quarterly Return for Exporters
- Risk Management
- License Management
- ...
- Monthly Lab Testing Report
- Details of Rejected/Expired Food Items
- Improvement Notice
- Modification
- Penalty
- Food Office License
- Invoice
- Manufacturer NOC Application
- File your response
- Renew License**
- License Registration

File your response

Sl.No.	Company	Category	Issued Date	Valid From	Valid Up to	KC
1	SHANTI GROCER...	...	25-04-2023	22-03-2023	21-03-2024	...

File Your Response Details

Filed renewal application with applicable penalty vide application number

Obtained new license number

Crossed the business operations

License No. :